

ITEM NO.101

COURT NO.13

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).5273/2008

HONGKONG AND SHANGHAI BANKING CORP. LTD.

Appellant(s)

VERSUS

AWAZ . & ORS.

Respondent(s)

([PART HEARD BY : HON'BLE BELA M. TRIVEDI AND HON'BLE SATISH
CHANDRA SHARMA, JJ.]

(IA No. 1/2008 - EX-PARTE STAY, IA No. 4/2009 - MODIFICATION AND
IA No. 3/2009 - STAY APPLICATION)

WITH

C.A. No. 5294/2008 (XVII-A)

(IA No. 6408/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 6/2017 -
INTERVENTION APPLICATION AND IA No. 5/2009 - MODIFICATION OF COURT
ORDER)

C.A. No. 5627/2008 (XVII-A)

(IA No. 2/2008 - STAY APPLICATION)

C.A. No. 5278/2008 (XVII-A)

(FOR STAY APPLICATION ON IA 4/2009, FOR ON IA 70679/2008, FOR ON
IA 8423/2009 AND FOR ON IA 34602/2009)

C.A. No. 6679/2008 (XVII-A)

Date : 19-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
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Mr. Mayur Shah, Adv.
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Ms. Neha Goel, Adv.
Mr. Shashvat Chandra, Adv.
Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel/counsel for the parties.
2. They may submit brief note of submissions, running into not more than three pages with reasonable font size within one week.
3. Arguments are over.
4. Judgment is reserved.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)